

**GOVERNMENT OF INDIA
MICRO, SMALL AND MEDIUM ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:1010
ANSWERED ON:16.08.2012
PERFORMANCE OF SSI
Rama Devi Smt. ;Sinh Dr. Sanjay

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) the number of Small Scale Industries (SSI) functional in the country during each of the last three years and current year, State-wise;
- (b) the number of workers alongwith the investment made therein during the said period, State-wise;
- (c) whether the Government has provided any package for the revival of sick small scale industries; and
- (d) if so, the details thereof during the said period?

Answer

MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VAYALAR RAVI)

(a)&(b): The Government monitors functional and operational aspects of the Micro, Small and Medium Enterprises (MSME) by conducting All India Census of the sector periodically in the country. The latest census (Fourth Census) was conducted with reference year 2006-07, wherein the data was collected till 2009 and result published in 2011-2012. State-wise details of the MSMEs working in the country, as per the Fourth All India Census of MSMEs:2006-07 and Economic Census 2005, Central Statistics Office , Ministry of Statistics & Programme Implementation for activities excluded from Fourth All India Census of MSMEs: 2006-2007 namely wholesale/retail trade, legal, educational & social services, hotel & restaurants, transports and storage & warehousing (except cold storage), is given in Annexure-I. Also, the State-wise employment and investment, for the corresponding period, is given Annexure-II.

(c) &(d): Financial assistance, by way of debt restructuring , including fresh loans for rehabilitation of MSEs is provided by primary lending institutions, including commercial banks, which provide credit to the MSEs. Reserve Bank of India has issued following guidelines/instructions to banks in this respect:

- (i) Rehabilitation of Sick MSEs (January 2002);
- (ii) Debt restructuring mechanism relating to viability criteria, prudential norms for restructured accounts, provision of additional finance and time frame for restructuring package (September 2005); and
- (iii) Restructuring/ Rehabilitation policy with non-discretionary one-time settlement scheme for MSE Sector (May 2009).